

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Lok Sabha
Unstarred Question No. 1862
TO BE ANSWERED ON 03.07.2019

Bringing Down Litigation in Courts

1862. SHRI G.M. SIDDESHWAR:

Will the Minister of LAW AND JUSTICE, be pleased to state:

(a) whether Government proposes to enhance the financial threshold of cases to bring down litigations in courts;

(b) if so, the details thereof;

(c) whether an analysis carried out by the Government last year had found that 46 per cent of all litigations across courts were cases or appeals filed by Central or State Government; and

(d) if so, the details thereof and the steps taken by the Government to bring down the pending Government litigation including Central and State Governments?

ANSWER
MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (d) Information is being collected and will be laid on the Table of the House.
